

**Central Administrative Tribunal
Principal Bench**

OA No.1298/2015

New Delhi, this the 4th day of September, 2018

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Ms. Aradhana Johri, Member (A)**

Sh. R. N. Padukone
Aged 62 years,
S/o Narender Nath Padukone
Ex. Sr. DDG (now retired)
Group 'A',
505, Shri Chitrapur, CHS,
15, Cross, 8th Main,
Malaeswaranm,
Bengaluru. .. Applicant.

(By Advocate : Shri Amit Anand)

Vs.

Union of India through
The Secretary to the Govt. of India
Department of Telecommunication,
Sanchar Bhawan,
20, Ashoka Road,
New Delhi. Respondents.

(By Advocate : Shri Duli Chand)

: O R D E R (ORAL) :

Justice L. Narasimha Reddy, Chairman:

In this OA, an order dated 10.02.2015 passed by the Disciplinary Authority appointing one Mr. A. K. Bhargava, Advisor (T) DOT, in place of Shri Ram Yagya, Advisor (O) DOT, on account of the retirement of the latter from service, is challenged by the applicant.

2. When the case is taken up for hearing, learned counsel for the applicant sought permission of the Tribunal to withdraw this OA, with liberty to the applicant to approach the Tribunal if he feels aggrieved by any orders, passed subsequent to the stage of appointment of the second Inquiry Officer.

3. The OA is accordingly dismissed as withdrawn, without prejudice to the rights of the applicant to challenge the proceedings, if any, that have taken place subsequent to the appointment of the second Inquiry Officer.

(Aradhana Johri)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

/pj/